## Schedule of the Advance Course for District Judges (Entry Level) promoted in the year 2019
(24.02.2020 to 06.03.2020)

| DATE/DAY | SESSION – I  
10:00 am to 11:30 am | SESSION – II  
11:45 am to 1:00 pm | SESSION – III  
2:00 pm to 3:00 pm | SESSION – IV  
3:15 pm to 4:15 pm | SESSION – V  
4:20 pm to 5:15 pm |
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<tbody>
<tr>
<td>24.02.2020 (Monday)</td>
<td><strong>Inauguration of the Course</strong>&lt;br&gt;By: <strong>Officers of the Academy</strong></td>
<td>(i) Introduction of participants with Faculty Members&lt;br&gt;(ii) Understanding problems faced by participants&lt;br&gt;(Contd....)&lt;br&gt;By: <strong>Officers of the Academy</strong></td>
<td>(i) Introduction of participants with Faculty Members&lt;br&gt;(ii) Understanding problems faced by participants&lt;br&gt;By: <strong>Officers of the Academy</strong></td>
<td>Jurisdictional aspects of Sessions Court with reference to Special Sessions Court &amp; Cognizance and Bar on cognizance by Sessions Court&lt;br&gt;By: <strong>Shri Axay Kumar Dwivedi, Addl. Director, MPSJA</strong></td>
<td>Legal writing skills – English&lt;br&gt;By: <strong>Smt. Anamika Sisodia, Jabalpur</strong></td>
</tr>
<tr>
<td>25.02.2020 (Tuesday)</td>
<td>Matters relating to intestate Hindu Male &amp; Female Succession&lt;br&gt;By: <strong>Director, MPSJA</strong></td>
<td>An overview of land acquisition cases under Land Acquisition Act 1894&lt;br&gt;By: <strong>Shri Onkar Nath, Member Secretary, SCMSC, High Court of M.P.</strong></td>
<td>An overview of Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013&lt;br&gt;(Contd…..)&lt;br&gt;By: <strong>Shri Axay Kumar Dwivedi, Addl. Director, MPSJA</strong></td>
<td>An overview of Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013&lt;br&gt;By: <strong>Shri Axay Kumar Dwivedi, Addl. Director, MPSJA</strong></td>
<td>4:30 pm onwards&lt;br&gt;An overview of Criminal Appeals&lt;br&gt;By: <strong>Hon’ble Shri Justice J. P. Gupta, Judge, High Court of M.P.</strong></td>
</tr>
<tr>
<td>26.02.2020 (Wednesday)</td>
<td>Discussion on – Issues relating to Restitution of conjugal rights, judicial separation and divorce&lt;br&gt;By: <strong>Smt. Anuradha Shukla, Principal Judge, Family Court, Jabalpur</strong></td>
<td>Issues regarding interim maintenance, permanent alimony and custody of child&lt;br&gt;By: <strong>Shri Sunil Kumar Jain, Principal Judge, Family Court, Sidhi</strong></td>
<td>Key issues relating to offences under Sections 306 and 304-B IPC&lt;br&gt;By: <strong>Smt. Mamta Jain, Special Judge SC/ST (P.A.) Act, Sidhi</strong></td>
<td>Key issues relating to – Electricity Act, 2003&lt;br&gt;By: <strong>Shri Manish Singh Thakur, ADJ, Jabalpur</strong></td>
<td>Legal writing skills – English&lt;br&gt;By: <strong>Smt. Anamika Sisodia, Jabalpur</strong></td>
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4:20 pm to 5:15 pm |
|-----------|----------------------|--------------------|-------------------|-------------------|-------------------|
| 27.02.2020  
(Thursday) | Discussion on – Matters regarding bail  
(Contd...)  
By: Director, MPSJA | Discussion on – Matters regarding bail  
By: Director, MPSJA | Key issues relating to – Arbitration and Conciliation Act, 1996  
By: Hon'ble Shri Justice K. K. Trivedi,  
Former Judge,  
High Court of M.P. | Legal writing skills – English  
By: Smt. Anamika Sisodia,  
Jabalpur | Legal writing skills – English  
By: Smt. Anamika Sisodia,  
Jabalpur |
| 28.02.2020  
(Friday) | Jurisdiction & procedure of Motor Vehicle Claims Tribunal under Motor Vehicles Act, 1988  
By: Shri Dhirendra Singh,  
Faculty Senior, MPSJA  
&  
Shri Jayant Sharma,  
Faculty Junior, MPSJA | Determination of claim u/s 166 of Motor Vehicles Act, 1988 – In death cases  
By: Shri Dhirendra Singh,  
Faculty Senior, MPSJA  
&  
Shri Jayant Sharma,  
Faculty Junior, MPSJA | Determination of claim u/s 166 of Motor Vehicles Act, 1988 – In injury cases  
By: Shri Dhirendra Singh,  
Faculty Senior, MPSJA  
&  
Shri Jayant Sharma,  
Faculty Junior, MPSJA | Discussion on – Defences available to Insurance Company and principle of Pay & Recover  
By: Shri Varindra Kumar Tiwari,  
ADJ, Jabalpur | An overview of Civil Appeals  
By: Hon’ble Shri Justice J. P. Gupta  
Judge,  
High Court of M.P |
| 29.02.2020  
(Saturday) | Criminal Revision  
(Contd...)  
By: Director, MPSJA | Criminal Revision  
By: Director, MPSJA | Sexual Harassment of Women at Workplace  
(Prevention, Prohibition and Redressal) Act, 2013 with Rules, Regulations and directions of the High Court  
By: Shri Jitendra K. Sharma,  
Registrar (Vig.),  
High Court of M.P.,  
Jabalpur | Nature of disabilities with respect to Motor Accident Claim Cases  
(Contd.)  
By: Dr. Jitendra Jamdar,  
Orthopedic Surgeon &  
Director,  
Jamdar Hospital, Jabalpur | Nature of disabilities with respect to Motor Accident Claim Cases  
By: Dr. Jitendra Jamdar,  
Orthopedic Surgeon &  
Director,  
Jamdar Hospital, Jabalpur |

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<tr>
<td>02.03.2020 (Monday)</td>
<td>Discussion on Session Trials – (i) Framing of Charge (ii) Trial Programme and Summoning of material witness by Court (iii) Recording of evidence (iv) Examination of accused (v) Order of acquittal u/s 232 Cr.P.C By: Director, MPSJA</td>
</tr>
<tr>
<td>03.03.2020 (Tuesday)</td>
<td>Discussion on – Law relating to offences against women By: Shri Gajendra Singh, Spl. Judge SC/ST (P.A.) Act, Narsinghpur</td>
</tr>
<tr>
<td>04.03.2020 (Wednesday)</td>
<td>Issues relating to – Electronic Evidence (Contd...) By: Director, MPSJA Assisted By: Shri Yashpal Singh, Deputy Director, MPSJA</td>
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<tr>
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<tr>
<td>02.03.2020 (Monday)</td>
<td>Marshalling and appreciation of evidence in Criminal Trial – Partisan witness, Solitary witness, Hostile witness, Police witness, Child witness, Chance witness, Injured witness, deaf &amp; dumb witnesses, win over witnesses and defence witnesses By: Shri Priyadarshan Sharma, Registrar (Admn.), High Court of M. P., Jabalpur</td>
</tr>
<tr>
<td>03.03.2020 (Tuesday)</td>
<td>Jurisdictional and procedural aspects of Children's Court By: Shri Gajendra Singh, Spl. Judge SC/ST (P.A.) Act, Narsinghpur</td>
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<td>04.03.2020 (Wednesday)</td>
<td>Issues relating to – Electronic Evidence By: Director, MPSJA</td>
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<td>02.03.2020 (Monday)</td>
<td>Issues relating to – determination of age of prosecutrix &amp; claim of juvenility by accused under POCSO Act and other allied issues By: Shri Gajendra Singh, Spl. Judge SC/ST (P.A.) Act, Narsinghpur</td>
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<td>03.03.2020 (Tuesday)</td>
<td>Judgment writing in ST cases with sentencing policy and victim compensation By: Director, MPSJA</td>
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<td>04.03.2020 (Wednesday)</td>
<td>Medico-legal aspects regarding injury, burn &amp; death cases By: Dr. D.S. Badkul, Former Director, Medico-legal Institute, Bhopal</td>
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<td>02.03.2020 (Monday)</td>
<td>Issues relating to – determination of age of prosecutrix &amp; claim of juvenility by accused under POCSO Act and other allied issues (Contd...) By: Shri Gajendra Singh, Spl. Judge SC/ST (P.A.) Act, Narsinghpur</td>
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<tr>
<td>03.03.2020 (Tuesday)</td>
<td>Judgment writing in Appeal (Civil &amp;Criminal) By: Director, MPSJA</td>
</tr>
<tr>
<td>04.03.2020 (Wednesday)</td>
<td>Medico-legal aspects regarding cases of sexual assault By: Dr. D.S. Badkul, Former Director, Medico-legal Institute, Bhopal</td>
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<td>02.03.2020 (Monday)</td>
<td>You are God's great miracle – Our greatest human strength By: Shri Kevin Pereira, Jabalpur</td>
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<td>03.03.2020 (Tuesday)</td>
<td>Public presentation on – The importance of English today By: Shri Kevin Pereira, Jabalpur</td>
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<tr>
<td>04.03.2020 (Wednesday)</td>
<td>The power of self-awareness and self-confidence By: Shri Kevin Pereira, Jabalpur</td>
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<tr>
<td>DATE/DAY</td>
<td>SESSION – I</td>
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<tr>
<td>05.03.2020 (Thursday)</td>
<td>Open Interactive Session By: Director, MPSJA</td>
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<tr>
<td>06.03.2020 (Friday)</td>
<td>• Group Photograph • Valedictory Session</td>
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| 02.03.2020  
(Monday) | Discussion on Session Trials – 
(i) Framing of Charge 
(ii) Trial Programme and Summoning of material witness by Court 
(iii) Recording of evidence 
(iv) Examination of accused 
(v) Order of acquittal u/s 232 Cr.P.C | Marshalling and appreciation of evidence in Criminal Trial – 
Partisan witness, Solitary witness, Hostile witness, Police witness, Child witness, Chance witness, Injured witness, deaf & dumb witnesses, win over witnesses and defence witnesses | Issues relating to – determination of age of prosecutrix & claim of juvenility by accused under POCSO Act and other allied issues  
(Contd...) | Issues relating to – determination of age of prosecutrix & claim of juvenility by accused under POCSO Act and other allied issues | You are God’s great miracle – Our greatest human strength |
| By:  
**Director, MPSJA** | By:  
Shri Priyadarshan Sharma, Registrar (Admn.)  
High Court of M. P., Jabalpur | By:  
Shri Gajendra Singh, Spl. Judge SC/ST (P.A.) Act, Narsinghpur | By:  
Shri Gajendra Singh, Spl. Judge SC/ST (P.A.) Act, Narsinghpur | By:  
Director, MPSJA | By:  
Shri Kevin Pereira, Jabalpur |
| 03.03.2020  
(Tuesday) | Discussion on – Law relating to offences against women | Jurisdictional and procedural aspects of Children’s Court | Judgment writing in ST cases with sentencing policy and victim compensation | Judgment writing in Appeal (Civil & Criminal) | Public presentation on – The importance of English today |
| By:  
Shri Gajendra Singh, Spl. Judge SC/ST (P.A.) Act, Narsinghpur | By:  
Shri Gajendra Singh, Spl. Judge SC/ST (P.A.) Act, Narsinghpur | By:  
Director, MPSJA | By:  
Director, MPSJA | By:  
Shri Kevin Pereira, Jabalpur |
| 04.03.2020  
(Wednesday) | Issues relating to – Electronic Evidence  
(Contd...) | Issues relating to – Electronic Evidence | Medico-legal aspects regarding injury, burn & death cases | Medico-legal aspects regarding cases of sexual assault | The power of self-awareness and self-confidence |
| By:  
**Director, MPSJA**  
Assisted By : 
Shri Yashpal Singh, Deputy Director, MPSJA | By:  
**Director, MPSJA**  
Assisted By : 
Shri Yashpal Singh, Deputy Director, MPSJA | By:  
Dr. D.S. Badkul, Former Director, Medico-legal Institute, Bhopal | By:  
Dr. D.S. Badkul, Former Director, Medico-legal Institute, Bhopal | By:  
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<th>SESSION – V 4:45 pm onwards</th>
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<tr>
<td>05.03.2020 (Thursday)</td>
<td>Open Interactive Session</td>
<td>Relevant issues relating to – P.Es. &amp; D.Es. and their timely disposal</td>
<td>Key issues relating to – NDPS cases</td>
<td>Public presentation on topics of participants choice</td>
<td>Attributes of a good Judge</td>
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<tr>
<td>By: Director, MPSJA</td>
<td>By: Shri Jitendra K. Sharma, Registrar (Vig.), High Court of M.P., Jabalpur</td>
<td>By: Shri Jayant Sharma, Faculty Junior, MPSJA</td>
<td></td>
<td>By: Shri Kevin Pereira, Jabalpur</td>
<td>By: Hon'ble Shri Justice Sujoy Paul, Judge, High Court of M.P.</td>
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<tr>
<td>DATE/DAY</td>
<td>SESSION – I 9:20 am to 10:15 am</td>
<td>SESSION – II 10:45 am to 12:15 pm</td>
<td>-session – III 12:30 pm to 2:00 pm</td>
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<td>2.00 pm onwards</td>
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<tr>
<td>06.03.2020 (Friday)</td>
<td>• Group Photograph</td>
<td>Impact assessment and feedback of participants</td>
<td>Impact assessment and feedback of participants and concluding session</td>
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<td>• Lunch</td>
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<td>• Valedictory Session</td>
<td>By: Officers of the Academy</td>
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<td>• Distribution of Certificates</td>
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